



LEGISLATIVE ASSEMBLY OF GOA

**The Legislative Diploma No. 2070
dated 15-4-1961 (Amendment)
Bill, 1990**

(Bill No. 11 of 1990)

(To be introduced in the Legislative Assembly of Goa)

**GOA LEGISLATURE DEPARTMENT
ASSEMBLY HALL, PANAJI
MARCH, 1990**

The Legislative Diploma No. 2070 dated 15-4-1961

(Amendment) Bill, 1990

(Bill No. 11 of 1990)

A

BILL

further to amend the Legislative Diploma No. 2070 dated 15-4-1961 in its application to the State of Goa.

Be it enacted by the Legislative Assembly of Goa in the Forty-first Year of the Republic of India as follows: —

1. *Short title and commencement.* — (1) This Act may be called the Legislative Diploma No. 2070 dated 15-4-1961 (Amendment) Act, 1990.

(2) It shall come into force at once.

2. *Amendment of Article 153.* — In Article 153 of the Legislative Diploma No. 2070 dated 15-4-1961, after clause 19, the following clause shall be inserted, namely: —

“20. To direct the Administrator of the Comunidade, without prejudice to any other remedy provided by law, to recover such amount or sum due, if any, from the Comunidade as arrear of land revenue and for this purpose the Administrator thereof may forward to the Collector a certificate as early as possible in the prescribed form mentioning the sum due from such Comunidade and requesting that such sum may be recovered as if it were an arrear of land revenue.”

Statement of Objects and Reasons

As per clause (2) of Article 100 of the Legislative Diploma No. 2070 dated 15-4-1961, the Communitade cashier is invested with power to pay to the Administration of the Comunidades, monthly, the ordinary and extraordinary tithes (derrama). Similarly, clause (5) of Article 125 empowers the Administrator of Comunidades to notify to the Comunidades about payment of instalments of ordinary and extraordinary tithes (derrama).

On account of non-payment of tithes (derrama) by the Comunidades, the Administrator of Comunidades is facing great difficulties in making payment to the staff/pensioners of the office of Administration of Comunidades. The present amendment seeks to obviate the above difficulties so as to enable the recovery of any dues from Comunidades as arrear of land revenue.

This Bill seeks to achieve the above object by amending the Legislative Diploma No. 2070 dated 15-4-1961 by insertion of new clause 20 to Article 153.

Financial Memorandum

No financial implications are involved in this Bill.

Panaji
3-7-1990

DR. KASHINATH G. JALMI
Minister for Revenue

Assembly Hall
Panaji
3-7-1990.

M. M. NAIK
Secretary to the Legislative
Assembly of Goa.